

Permanent Commission to Auxiliary Air Force Officers

2457. **Shri A. V. Raghavan:** Will the Minister of Defence be pleased to state:

(a) whether there is any proposal to offer Permanent Commission to Auxiliary Air Force Officers; and

(b) if so, whether the period of service in the Auxiliary Air Force will be taken into consideration for the purpose of promotion?

The Minister of State in the Ministry of Defence (Shri Raghuramajiah): (a) Yes.

(b) No.

Auxiliary Air Force Pilots

2458. **Shri A. V. Raghavan:** Will the Minister of Defence be pleased to State:

(a) what decision has been taken in the matter of paying Flying Bounty to Auxiliary Air Force Pilots;

(b) whether the payment of flying bounty was agreed to at the time of their commissioning;

(c) if so, why the same has not been given effect to so far; and

(d) whether the same will be paid retrospectively?

The Minister of Defence (Shri Krishna Menon): (a) to (d). The orders relating to the terms and conditions of service of Auxiliary Air officers contain a provision for the grant of flying bounty to these officers. It has not been possible to implement this provision owing to certain particular conditions which appertain to service in the Auxiliary Air Force. Various points which arise in this connection are under the consideration of Government with a view to issuing further orders as appropriate.

Non-payment of Salary and Allowances to Certain N.C.C. Personnel

2459. { **Dr. Saradish Roy:**
Dr. U. Misra:
Shri S. M. Banerjee:

Will the Minister of Defence be pleased to state:

(a) whether it is a fact that nearly one hundred instructional staff of N.C.C. recruited from Defence Security Corps personnel have not received their salary and allowances since February, 1962;

(b) if so, whether this has been stopped because of certain audit objections;

(c) whether any *ad hoc* payment was made to save these personnel from starvation; and

(d) action taken to meet the audit objections and effect payment at the earliest?

The Minister of Defence (Shri Krishna Menon): (a) The number of such personnel is about 30.

(b) Yes, Sir.

(c) Instructions have been issued authorising provisional payment to them at the minimum rate of pay and allowances, pending final orders of Government

(d) The audit authorities had withheld the salaries of these personnel on the ground that their re-employment was not in conformity with the relevant rules. Full particulars of these cases have been called for from lower authorities concerned and, on receipt of these particulars, suitable Government orders will be issued to regularise the re-employment of these personnel.